

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3631

ANSWERED ON:11.12.2009

IRREGULARITIES IN CO -OPERATIVE GROUP HOUSING SOCIETIES

Muttemwar Shri Vilas Baburao

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware of the irregularities as regards the enrolment of members and allotment made in the fictitious names etc. committed by the Cooperative Group Housing Societies;
- (b) if so, whether the involvement of Delhi Development Authority (DDA) officials in this regard has also come to the notice of the Government;
- (c) if so, whether the inquiry conducted in this regard has since been completed;
- (d) if so, the details of societies/DDA officials found involved in such irregularities and the action taken/to be taken against them;
- (e) whether the Government proposes to allot land to other societies registered with the DDA;
- (f) the names of the registered societies which are yet to be allotted land; and
- (g) the time by which the land is proposed to be allotted to all the societies?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Yes, Madam.

(b): Yes, Madam.

(c)&(d): DDA has intimated that the Central Bureau of Investigation found 6(six) officials [one Deputy Director (since retired), two Assistant Directors, one Assistant & two Lower Division Clerks] of DDA involved in irregularities in respect of 10(ten) Cooperative Group Housing Societies (CGHS) namely (i) Pride CGHS Limited, (ii) Mansarover CGHS, (iii) Syreas CGHS Limited, (iv) Shri Sanmati CGHS Limited, (v) Lokvit CGHS Limited, (vi) Mauhhmar Vaish CGHS Limited, (vii) Maharani Avanti Bai CGHS Limited, (viii) Saptarni CGHS, (ix) Raman Vihar CGHS Limited, (x) Sea Show CGHS. Major penalty proceedings have been initiated against the Deputy Director, two Assistant Directors and the Assistant. Prosecution sanction has been issued in respect of one Lower Division Clerk while the other has been exonerated.

(e): DDA has informed that it allots land to the societies, subject to availability of land, and based on the recommendations of Registrar Cooperative Societies (RCS), Government of National Capital Territory of Delhi, on the basis of their seniority, eligibility, registration number etc.

(f): The information is being collected.

(g): In view of shortage of land, the number of societies for allotment of land being large and other administrative issues involved, no time frame can be fixed for allotment of land to all the societies.